

(Growth in percent)

Sector	Wt (%)	March 2009	March 2010	Apr-Mar 2008-09	Apr-Mar 2009-10
Crude Oil	4.17	-2.3	3.5	-1.8	0.5
Petroleum Refinery Products	2.00	3.3	-0.4	3.0	-0.4
Coal	3.22	5.3	7.8	8.0	7.9
Electricity	10.17	6.3	7.8	2.7	6.5
Cement	1.99	10.1	7.8	7.2	10.5
Finished Steel	5.13	-1.8	9.2	1.6	4.9
Overall	26.68	3.3	7.2	3.0	5.5

(c) Improving the growth rate of the industrial/manufacturing sector during the remaining part of the Eleventh Plan period is visualized by improving industry related infrastructure, development of industry related skills, fostering innovation and development of industrial clusters.

Import of fake products

4312. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that many products that are being imported from foreign countries, particularly from China, are of poor quality or fake;

(b) if so, the facts and the details thereof;

(c) whether Government has taken or proposes to take, any legal action against the firms that are importing sub-standard and fake products; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) All imported goods in India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are also notified in ITC (HS) Classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health.

As per the information from the customs' field formations, the import of fake/ substandard products has been noticed at Chennai Sea Port/Air Port, Nhava Sheva, Mumbai and ICD Ballabgarh, Faridabad. In such specific cases the goods are seized and penal action is initiated under the provisions of Customs Act, 1962 read with Allied Acts. Details of 27 such cases are given in the Statement.

Statement

S.No.	Name of the Importer	Description of the goods	Value of the Goods (Rs. in Lakhs)	Action taken/ Present Status
1	2	3	4	5
1.	M/s. Krishna Trading, Chennai	Spurious Mico Brand Spark Plugs	100	The goods were seized for IPRI infringement. SCN was issued and the case was adjudicated. Goods were absolutely confiscated and a penalty of Rs. 1,00,000/- was imposed.
2.	M/s. M.M.S. Euro, Mumbai	Nokia mobile phone batteries, spurious Rexlon, Garnier, Nokia and other Brand products	36	Goods were seized and a SCN was issued on 12.01.2010. Adjudication is pending.
3.	M/s. Limra Import & Export Chennai	Spurious Denim Brand body spray	89	The goods were seized. A SCN was issued and the case was adjudicated. Goods were absolutely confiscated and a penalty of Rs. 50,000/- was imposed.
4.	M/s. Innova Informatics, Chennai	Spurious hands free, plastic panels, chargers, paper stickers of Nokia and Acer Brand	0.29	The goods were seized. A SCN was issued and the case was adjudicated. Goods were absolutely confiscated and a penalty of Rs. 5,000/- was imposed.
5.	M/s. Limra Import & Export Chennai	Spurious Charlie, Maxi, Blue Lady, Denim, Tommy Girl Brand body spray	132	Goods were seized and a SCN was issued on 03.03.2010. Adjudication is pending.

1	2	3	4	5
6.	M/s. Prateebha Exports, Chennai	Johnson & Johnson Baby Shampoo, Milk Bath (Gervene Shampoo, Clairol Herbal Shampoo).	20	Goods have been seized. Investigation is in progress.
7.	M/s. Star Overseas, New Delhi	Nokia Mobile Phone Batteries, Nike Shoes	140 .	Proceedings under IPR Rules 2007 initiated. Clearance of goods suspended and investigation is in progress.
8.	M/s. Dolse Corrama, New Delhi	Plastic Mobile Housing bearing the name "NOKIA"	152	Proceeding under IPR Rules 2007 initiated. Clearance of goods suspended and investigation is in progress.
9.	M/s. Unicon New work	Fake Mobile Phone and Accessories of Nokia Brand	8.79	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs. 85,000 imposed.
10.	M/s. A & T Business		1.33	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs. 15,000 imposed.
11.	M/s. S.R. Impex		3.75	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs. 40,000 imposed.
12.	M/s. Ghewar Impex		1.11	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs. 10,000 imposed.
13.	M/s. Laxmi Trading Company		2.21	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs. 25,000 imposed.

14.	M/s. Flora Exports		4.18	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs.50,000 imposed.
15.	M/s. Royar Exports		0.74	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs.10,000 imposed.
16.	M/s. Classic Exim Trade		0.54	SCN issued. Order passed and goods absolutely confiscated. Penalty of Rs.5,000 imposed.
17.	M/s. Shragun Impex		100.22	Show Cause Notice (SCN) issued.
18.	M/s. Wnsor Exports	PVC Gents slipper of ADDIDAS Brand	4.5	I.R. issued on 08.10.2009
19.	M/s. Starlite Exports	Boys rubber slippers of ADDIDAS Brand	0.09	I.R. issued on 04.01.2010
20.	M/s. Standard Impex	Slippers of ADDIDAS Brand	0.02	I.R. issued on 29.12.2009
21.	M/s. Adobe International	Face Cream (300 ml)	4.3	SCN issued on 15.12.2009
		Face Cream (100 ml)		
		Chopsticks of Nivea		
22.	M/s. Bellisima Impex	Spray of Dove Brand (150 ml)	1.4	O-in-O passed. Goods absolutely confiscated and
		Body Cream of Dove Brand (300 ml)		penalty of Rs. 5 lakh imposed.
		Hand wash Pears Brand (237 ml)		
		Showergel Pears Brand (20 ml)		
		Body Spray Rexona Brand (200 ml)		

1	2	3	4	5
23.	M/s. Citizen Impex	Pears Shower Gel (250 MI) Dove Body Spray (200 MI) Dove Soap (100 Gram) Dove Face Cream (50 Gram) Body Spray (Nivea) (200 ML) Lip Care (Nivea) (10 MI) Face Cream (Nivea) (200 MI+300 MI+400 MI) Body Lotion (Nivea) (400 MI) Fructis Shampoo (Garnier) Whitening Facial Wash (Garnier) Charger (Nokia Brand) Ear Phone Housing D&G and Puma Brand Shoes	3.1	I.R. issued on 30.11.2009
24.	M/s. Wintage Impex		3.6	SCN issued on 03.03.2010
25.	M/s. Hello Brothers		4.5 1.6 15.77	SCN issued on 30.12.2009
26.	-		0.96	Goods have been confiscated absolutely under Section 111 (d) of the Customs Act, 1962 and penalty of Rs. 40,000 imposed on importer.
27.	-	Nike & Reebok Brand Shoes	6.26	Goods have been confiscated absolutely under Section 111 (d) of the Customs Act, 1962 and penalty of Rs. 30,000 imposed on importer.
TOTAL			839.07 lakhs	

SCN – Show Cause Notice
IR – Investigation Report
OIO – Order – In – original

Kisan AEZs at Nellore, A.P.

4313. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has identified Kisan Agricultural Export Zone (AEZ) at Nellore, Andhra Pradesh;
- (b) if so, the details worked out, so far;
- (c) the funds allocated for this purpose; and
- (d) the status of implementation of such AEZ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) No, Sir. The Government do not propose to set-up an AEZ in Nellore. Currently there are five AEZs in Andhra Pradesh.

(c) and (d) Does not arise.

Steps to protect geographical indication of Kashmir handicrafts

4314. SHRI G. N. RATANPURI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Pashmina is synonymous with Kashmir and it even gets in names Cashmere from Kashmir;
- (b) after getting geographical indication of Kashmir for Pashmina, what steps have been taken to effectively stop the production of Cashmere or Pashmina outside Kashmir;
- (c) whether Government is aware that apart from Ludhiana, Delhi and some other parts of Kashmir, "Cashmere shawl" is now being made in China and sold under the brand name "Cashmere" and "Kashmir" in different countries of the world; and
- (d) what steps have been taken/are contemplated to save the geographical indication of different Kashmiri handicrafts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Pashmina is associated with Kashmir. Kashmir Pashmina generally identified as Pashmina fabric is woven out of pashm wool by Kashmiri artisans following traditional methods and processes that have evolved over 200 years. "Kashmir Pashmina" as a Geographical Indication has been registered under the Geographical Indication of Goods (Registration and Protection) Act, 1999.

(b) The Government of India is not the Registered Proprietor of the Geographical Indication. The Registered Proprietor of the Kashmir Pashmina GI is the producer group M/s